

IN THE INCOME TAX APPELLATE TRIBUNAL
"A" BENCH, MUMBAI

SHRI PRAMOD KUMAR, VICE PRESIDENT
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER

ITA No. 2058/MUM/2019
(ASSESSMENT YEAR: 2010-11)

&

ITA No. 2059/MUM/2019
(ASSESSMENT YEAR: 2013-14)

Smt. Archana Singh Mann Singh,
A-1002, 10th Floor, Royal Classic,
New Link Road, Near City Mall,
Andheri (West),
Mumbai - 400053
[PAN: AWQPS1491K]

..... Appellant

Vs

Assistant Commissioner of Income Tax,
24(1), Mumbai,
Room No. 604, 6th Floor,
Piramal Chamber,
Mumbai - 400012

..... Respondent

Appearances

For the Appellant/ Assessee : Shri Govind Gopal Sharma
For the Respondent/Department : Shri Mehul Jain

Date of conclusion of hearing : 17.02.2022
Date of pronouncement of order : 28.04.2022

ORDER

Per Rahul Chaudhary, Judicial Member:

1. By way of the present appeals the Appellant/Assessee has challenged the order, dated 29.01.2019, passed by the Commissioner of Income Tax (Appeals)-36, Mumbai [hereinafter referred to as 'the CIT(A)'] under Section 250 of the Income Tax Act, 1961 [hereinafter referred to as 'the Act'] in appeals [CIT(A)-36/IT-

438/ACIT-24(1)/2016-17 & CIT(A)-36/IT-439/ACIT-24(1)/2016-17] for the Assessment Years 2010-11 and 2013-14, respectively.

2. The CIT(A) has by way of the common order, dated 29.01.2019, impugned herein, dismissed the appeals filed by the Assessee against the assessment orders for the Assessment Years 2010-11 and 2013-14 passed under Section 153C read with section 153A of the Act. Being aggrieved, the Assessee has filed the present appeals challenging the aforesaid order of CIT(A).
3. The Assessee has, vide letter dated 14.02.2022, made a request for withdrawal of the present appeals having opted for Direct Tax Vivad Se Vishwas Scheme, 2020. The Assessee has placed on record certificate issued by the designated authority in Form 3 for the Assessment Year 2010-11 (Acknowledgement No. 832541000171220) and for Assessment Year 2013-14 (Acknowledgment No. 231632520290121). The learned Departmental Representative has no objection to the aforesaid request of the assessee.
4. In view of the above, the present appeals are dismissed as withdrawn, with liberty to the Assessee to approach this Tribunal for the restoration of the present appeals in the event of matter not being resolved under Vivad Se Vishawas Scheme, 2020.
5. In the result, subject to aforesaid, the appeals filed by the Assessee are dismissed as withdrawn.

Order pronounced on 28.04.2022.

Sd/-
(Pramod Kumar)
Vice President

Sd/-
(Rahul Chaudhary)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 28.04.2022
Alindra, PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai